Re. slogans raised

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DR. BHAI MAHAVIR; There are no two opinions  $o_n$  this.

SHRI SANKAR PRASAD MITRA (West Bengal) You may consider revision of procedure for admission to the Visitors' Gallery.

SHRI PRANAB KUMAR MUKHER. LEE: As far as the procedure is con-

rned, it is a set procedure and I ,hink during the lunch-break, let the leaders of various groups kindly come to my room and we can discuss and then decide what course of action we should take. I agree with what Mr. Banerjee said that there should be no debate on this issue. Let the House rise to the occasion and speak in one voice only. It is my appeal and suggestion to the Members, and I join the hon. Members who have expressed their views and concern on it.

MR. DEPUTY CHAIRMAN: I think the whole House has...

श्री जादीश प्रसाद माथ्रः श्रीमन, मेरे साथ ग्रन्याय होगा . . .

MR. DEPUTY CHAIRMAN:... expressed its concern. This incident is the most unfortunate and unprecedented, and I hope the suggestions made by the Leader of the House will be welcomed, and the matter will be taken into consideration; leaders of various parties will meet him and decide the modalities as to what should be done. I think we shall be having a report from the Watch ad Ward immediately available and then we shall consider it after lunch

सदन की कार्यवाही . . .

श्री जगदीश प्रसाद माथर : श्रीमन, देखिए भ्राप अन्याय कर रहे है ...

श्री उपलमापति: ... दोपहर 2 बजे तक के लिये स्थगित की जाती है।

The House then adjourned far lunich at three minjutes past one of the clock.

The House reassembled after lunch at one minute past two of the clock,

Mr. Deputy Chairman in the Chair.

# MOTION RE. PUNISHMENT TO PERSONS WHO RAISED SLOGANS IN THE VISITORS' **GALLERY**

MR. DEPUTY CHAIRMAN; Now the Leader of the House to move the Motion

भी जगदीश प्रसाद माष्ट्र : (उत्तर प्रदेश) : श्रीमन, मेरा एक प्याइंट है। इस से पहले कि मंत्री जी प्रस्ताव रखें मुझे ग्राप मौका दीजिये।

भी उपसमापति : ग्राप इल्टी बात कर रहे हैं।

श्री जगदीश प्रसाद माजुर : श्राप उचित बात नहीं कहने देते। जद वह रेजोल्युशन लायेंगे उस के पहले मेरा. अधिकार है कि मैं अपनी बात कहा।

भी उपसमापति: उस का जिक नहीं होना चाहिये।

भी जगदीश त्रसाद गाध्रः कहना यह है कि ...

MR. DEPUTY CHAIRMAN: I will allow you. Nothing is lost. Let us proceed with the business.

श्री जगदीश प्रसाद माथुर : उस के बाद मेरा प्रश्न और कालिंग अटेंशन एक साथ जड जायेगा।

MR. DEPUTY CHAIRMAN: That will not be together, I assure you.

श्री जगदीश प्रसाद माथुर : तो मैं थाप की बात मानता है।

THE LEADER OF THE HOUSE (SHRI PRANAB KUMAR MUKHER-JEE): Sir, I beg to move the following Motion.

"That this House resolves that the persons calling themselves—

- 1. Rabinder
- 2. Prem
- 3. Rajpal
- 4. Absar Hussain
- 5, Pradeep
- 6. Mahinder -
- 7. Anjay
- 8. Satish
- 9. Sushil
- 10. Sudhir
- 11, Swinder

who raised slogans in the Visitors' Gallery of the House at about 12.20 PM today, the 18th March, 1982, and whom the Watch arid Ward officers took into custody have committed a grave offence and are guilty of grave contempt of this House.

This House further resolves that they be sentenced to simple imprisonment till 12 Noon on the 24th March, 1982, and detained in Tihar Jail, Delhi."

The question was proposed.

SHRI M. KALYANASUNDARAM (Tamil Nadu): I want to know from the Leader of the House, who organised it, how did it happen, who are the Members who issued passes for these people? Can he enlighten the House aa regards these matters? Who -are the Members who issued passes? Did they offer any explanation for this? As a Chairman it is your duty to call the Members who have recommended passes for such persons and it is for them to behave. What have you to say? If I have committed a mistake; it is a breach of privilege of this House committed by a Member of the House,

BHAI MAHAVIR (Madhya Pradesh): Sir, I had the occasion to comment on the incident which took place in the Visitors' Gallery today and on my personal behalf as well as on behalf of the party to which I have the honour to belong I had said that we do not approve of such a thing although we do feel that the subject which was agitating these young men is a very genuine one and the slogans that they were shouting did have a great amount of justification, but I had added that what is not justified, is the manner of expression of their sentiments which they had adopted. After that the Leader of the summing up the thing, had House. mentioned that the Member under whose signature the passes had been issued should express regret before the House and I spontaneously said that I agreed with him wholeheartedly in this matter. I had no notion at that time and I stand here to admit that subsequently I was told by the Secretariat staff that some of the young men who had indulged in this incident had been issued passes On which my signatures were appended. Sir, I regret the manner in which the passes were issued, but I would like to say that I had no notion at all, absolutely, about what their intention was. People do come to us. Sometimes they come to us and say that they are students ~irom here or outside wanting to witness the House. Only the other day some three or four people came from Agra and they said to me that they wanted to see that Parliament in session, they wanted to see the Lok Sabha. I said, I was not a person who could issue a pass for Lok Sabha. "All right", they said, "could you issue us a pass for Rajya Sabha?" Similarly, there have been others. Once some six persons contacted me and said that they were going back that evening, so I should oblige them. Well, Sir, when we sign a form like this we are accepting the responsibility for their conduct. (Interruptions). What is provoking Mr. Kalp Nath Rai? What are you inciting your members

[Dr. Bhai Mahavir]

to do? I am admitting that if there are people who have come to the visitors gallery on, the basis of forms issued under my signature, it was inadvertent on my part, but the only explanation I can give is that when the people come to us, there is no manner of knowing if they had any such thing in mind. If at all I had known, obviously I would have been the last person to encourage this or to permit them to use my signature for this purpose. Since the hon. Member here has raised the question, I found it necessary; otherwise, if the Resolution had been passed put to vote we would have supported them as we have already said, irrespective of the merits of the demands which those young people were raising. So, in this matter, "as I said, I do express my regret that my signature appeared on that. But I would solemnly affirm that this thing was not known to me or to my other friend whose signature appeared on the forms of some of these people. But, in this matter I would reassert that our group with the small representation that we have in this House, our behaviour all along in this House is such that nobody has ever had occasion to point an accusing finger against it. So. if something happened, it has been through inadvertance and that also because it is not possible to verify. We are coming into contact with thousands of people when they come for a favour like this, it is not possible to go into the depth of their hearts and find out what exactly their intentions are. We do not approve of this incident and we heartily regret something of this type should have happened which has besmirched the dignity of this House. Thank you.

श्री कलराज मिश्र (इसर प्रदेश): श्रीमन, सम्माननीय डा॰ भाई महावीर जी ने जो बात सदन में रखी है, मैं समझता हं कि इसके पहले जिस प्रकार की घटना हुई है उसकी सब ने भरसना की है।

मैं भी उसमें सहभागी हूं। संयोग से जो पासेज बने हैं वह भेरे हस्ताक्षर से भी बने । मैंने उसको देखा है ग्रीर जिस प्रकार से लोगों ने दस्तखत करा कर यह किया है वह सामान्य--तौर पर अवसर लोग आते हैं. दर्शक दीर्घा में बैठ कर राज्य सभा की कार्यवाही को देखने की लोगो में सामान्य तौर पर उत्स्कता होती हैं। उसी प्रकार से हमगेभी दस्तखत किये थे हमें इस प्रकार की घटना इनके द्वारा घटित होगी, कल्पना मात्र तक भी नहीं थी। जैसा कि डाक्टर साहब ने हाउस के समक्ष यह विचार प्रकट किया हैं कि उन्होंने जो स्लोगन्स लगाये उनके ग्रांचित्य के बारे में तो किसी को इंकार नहीं हो सकता, लेकिन उन्होंने जो माध्यम चुना यह माध्यम उचित नहीं था, बह फोरम उचित नहीं था। इसकी सब ने एक स्वर से भर्सना की है। चंकि इसमें हमारा नाम था, पासेज इश्यू किये गये थे और उसमें एक व्यक्ति हमारे द्वारा दिये हुए पास से आए थे इसलिए में स्वीकार करता हूं कि हाउस के बीच में यह बात हुई है, उनकी इस प्रकार की मनोवृत्ति के बारे में कि वे इस प्रकार की घटना करेंगे, किचित भी जानकारी नहीं थी। इसलिए मै हाउस के सामने अपनी बात स्पष्ट रखना चाहता था और वह मैंने रख दी है।

श्री सैयद रहमन ग्रली (ग्रांध प्रदेश): जनाव, मैं एक अर्ज करना चाहता हूं । यह बड़े दुख के साथ कहना पड़ता है कि इस हाउस के दो म्ब्रजिज मेम्बरों ने इस नाखश वाकसे पर सिर्फ रिग्रेट का इजहार किया है । सिर्फ ग्रफफसोस का इजहार करने से इस हाउस की इज्जत और वकार को धक्का लगा है और उसको मृतमिन नहीं किया जा सकता है। मैं इन दोनो बुजुर्ग मैम्बरों से यह दर्खास्त

225 करनाचाहता हं कि वेइस हाउस में श्चनकन्डी**शनल मॉफो** मॉगे।

†[شری سهد رحمت علی (آندهرا پردیش : جناب میں ایک عرض کرنا چاھتا ھوں - یہ ہوے دکھہ کے ساتهم کینا یوتا هے که دو معزز منبروں نے اس نا خوشکوار مرتعہ یر صرف ریکریت کا اظهار کیا ہے - سرف افسوس کا اظہار کرنے سے اس ھاؤس کی عزت اور وقار کو دھکا لگا ہے اور اس کو معمر نہیں کیا جا سکتا ہے۔ اس ھاؤس میں انکنڈیشنل معافی مانکهن -]

MR. DEPUTY CHAIRMAN; There is no need for making speeches. I do not permit this. (Interruptions) Please don't express yourself.

SHRI RAJENDRA SINGH ISHWAR SINGH (Madhya Pradesh): But who are the Members who have got the passes issued?

MR.. DEPUTY CHAIRMAN: You have heard some of the Members. They have said that they have got them issued..

SHRI R. RAMAKRISHNAN (Tamil Nadu,): We want to support the Motion. We have the right t<sub>0</sub> condemn .Jhe incident.

श्रो शिव चन्द्र झा (बिहार) : श्रीमन्, नेता के एलान करने से पहले, जिनके नाम से इनके पास इश् किये गये थे, यह हमारे सदस्यों ने बता दिया है कि

उनको भी अफसोस है। जो घटना हुई है, उस पर उनको अफसोस है। भेरा कहना यह है कि इस प्रकार की घटनायें भविष्य में न हों यह हमारी कामना है। लेकिन मानलोजिए कि ख्दा-ना-खास्ता इस तरह की बात होता है तो हमारे नेता यहां आएं और तुरन्त मेम्बरों का नाम बतायें इसके पहले सब लोडरो की बैठक ब्लाकर ग्रापक में बैठकर निर्णय कर लेंती अच्छा रहेगा। वहा पर कहा जा सकता है कि आपकी तरफ से लोग आए हैं। उसके बाद सदन में बात ब्रावें। इस तरह से सदन में जाहिर करना, यह में नहीं समझता कि हमारो डिगनिटी के ग्रन्क्ल इन लोगों नेखुदही कहा हैतं। बात खत्म होने जा रही है, लेकिन भविष्य में ऐसा रहे कि पहले श्रापस में नेता लोग बात करलें।

श्री उपसमापति : इस सदन में हमने कहा, उन्होंने कहा कि सब लोग वहां जायं और बैठकर बात करें। भेरा ख्याल है कि काफी लोग वहां थे। श्राप नहीं गय होगें, श्रापके नेता नहीं रहे होंगे। लेकिन जो लोग यहां अवेलेवल थे सब गये, सदन में इसकी घोषणा हुई थी और उसके फलस्वरूप प्रस्ताव सब की सहमिति से जहाँ तक मुझे बताया गया है कि बिना बहस इस प्रस्ताव को पारित जायेगा । श्री कल्याणसुन्दरम जी ने बात पृष्ठी कि किन मैम्बरों ने दस्तखत किये। जो दो माननीय उपस्थित थे, जिन्होंने दस्तखत किये थे उन्होंने आपके सामने अपनी बात रखी। बाकी उसमें कुछ भीर माननीय सदस्यों के दस्तखत है, मैं उनके नाम बता वेता हं कि किसके दस्तखत है।

tt | Translation in A'rabic script.

SHRI B. RAMAKRISHNAN; While supporting the Motion moved by the Leader of the House...

MR DEPUTY CHAIRMAN; No, please... (Interruptions)...

SHRI R. RAMAKRISHNAN; \* We have got a right to be heard.

MR. DEPUTY CHAIRMAN: I cannot stop anybody.

SHRI R. RAMAKRISHNAN; Not like that. Our party did not speak in the morning. We kept quiet because you wanted to adjourn the House.

MR. DEPUTY CHAIRMAN: You support it.

SHRI R. RAMAKRISHNAN; We want to condemn. Silence cannot be taken as support. Some people are quiet all the time. How can you take them for granted? It is not a good attitude. Because most of the time we are quiet, you take us for granted— which we will never tolerate. But now, Sir, this is a very serious matter. ...

MR. DEPUTY CHAHtMAN: Mr. Ramakrishnan, I object to this thing really. It was announced in the House. I think you might have been there.

SHRI R. RAMAKRISHNAN: I came there also.

MR. DEPUTY CHAIRMAN: Your consent is not presumed.. I don't take anything for granted...

## (Interruptions)

SHRI R. RAMAKRISHNAN; The motion is before the House. Two Members have expressed regret. I want to say something.

MR. DEPUTY CHAIRMAN; They have expressed regret for signing for the visitor's card. I did not allow anybody to speak.

SHRI R. RAMAKRISHNAN; Unqualified regret was to be expressed. It is not enough to say that somebody camie to me and I didn't know. I don't blame them, their *bona fides* or anything like that. But we, as hon. Members of this House, should take great care before we sign for some people so that incidents of this nature which will spoil the dignity of the House should not occur. This is my only plea. I support the motion of the Leader of the House.

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SHRI M. KALYANASUNDARAM: One submission, Sir. The resolution will have\* to be put to vote...

#### (Interruptions)

SHRI PRANAB KUMAR MUKHER-JEE; Sir, I have  $a_n$  amendment. In fact, I mentioned eleven names but actually  $th_e$  names are fourteen. Therefore, I am reading three additional names: Karan Singh Tan war, Bharat Deep and Harjeet Singh. Therefore, these three names should be taken together with the eleven names which I have already mentioned. These a!'e the fourteen persons concerned.

SHRI M. KALYANASUNDARAM: Sir, the motion must be unanimously approved. That was the understanding and I hope it will be unanimously carried. At the same time, I am very sorry that we have to punish these youngmen for their behaviour. Their demand may be right. If the same people had agitated outside and even thought of picketting Parliament, we would have supported their demand, but the course they have adopted is wrong. At the same time I would appeal to the Government to A go deeply into the matter and set right the cause which gave rise to this agitation.

MR. DEPUTY CHAIRMAN: I will let the House know the names of the Members who signed because there are some more signatures on the paper. I am sorry the office did not

prepare the names: I really don't like that. They should have prepared a list of all the names of those who had signed the papers... (Interruptions)-. . . There are some more persons and I will let you know it later on. ... (Interruptions)... The names are not legible. I will have to take them from the division numbers. That will require some time. Now the names have been read.

SHRI HAREKRUSHNA MALLICK (Orissa): W<sub>e</sub> want to know all the names.

MR. DEPUTY CHAIRMAN. I will tell you. I have just told you that the names are not available. I have  $t_0$  got them tallied with  $t_0$  division numbers. The office should have been ready with them, but I am sorry.

SHRI M. KALYANASUNDARAM: After ascertaining the actual list of the persons because we are condemning those persons by name.

SHRI PRANAB KUMAR MUKHER-JEE; Just one minute. I would like to clarify the position. There are two aspects. One aspect is that some Members introduced the visitors to the gallery. With that we can deal ourselves. IV is a matter among the Members, ourselves Dr. Mahavir and hon. Mishrail voluntarily came forward and expressed their regrets. So, this is a matter within ourselves, so far as the Members of the House are concerned. But there is another operative part which I mentioned in the motion itself. Therefore these two things should be delinked. As to the other Members who introduced, as the office is not in a position to identify the "Members simply because the signature is not legible, it will have to be tallied with the division numbers. Therefore, they can do it tomorrow or sometime in the latter part of the day. But this thing should not be held

SHRI M. KALYANASUNDARAM: Is the list of accused complete? (Interruptions)

SHRI HAREKRUSHNA MALLICK: Sir, I rise on a submission. Our office cannot be so incompetent as not to tell us...

MR. DEPUTY CHAIRMAN: Some more Division Nos. are there perhaps.

श्री शिव चन्द्र झा : मेरा एक संबिमणन है। इनकी सजा कम कर दी जाए। 24 घंटे रहने दीजिये नौजवान लोग है।

SHRI PRANAB KUMAR MUKHER-JEE; Here I would like to request the hon. Members one thing. Their Leaders were present in my room. It was our unanimous view that we should not have any debate o<sub>n</sub> it. Therefore, let us agre<sub>e</sub> to it and I would request Shri Shiva Chandra Jha not to insist on any amendment.

SHRI SHRIDHAR WASUDEO DHABE (Maharashtra): Because we were all there in the chamber of the Leader of the House and there we discussed it and all of unanimously agreed that such a motion should come up, now it will not be proper for us to discuss the details of the motion which we want to adopt\_ So far as the MPs are concerned, the matter can be taken, up later. It is a very correct motion. I support the motion moved by the Leader of the House.

DR. BHAI MAHAVIR: Sir, unfortunately, I had expected that the motion would be enough and it would i be passed without much discussion, but since on one point or the other some discussion has started now, I may be permitted to slubmit one thing, that I also have a feeling that the offence committed should not call for this severe punishment. But if our friends have agreed about it, it is all right. There have been occasions, Kalp Nath Raiji, when certain things happened in the other House and I suppose here also, but at no time was the penalty so severe. Mostly it Is for

#### Dr. Bhai Mahabir

the day's duration; they were detained and afterwards they were let off, But this is not the thing. I think the young people who came forward did for a public cause and I would submit, Sir, that the Government has to apply its mind to see that this thing does not keep on worrying the people, the citizens of the country, that the Government is not interested in holding elections where the party in power fears a defeat.

SHRI BUDDHA PRIYA MAURYA (Andhra Pradesh): Mr. Deputy Chairman, this is too much. This, is not the occasion to talk like this.

DR. BHAI MAHAVIR. It is not an occasion certainty but since some discussion has started. I am only putting the record straight, that when I regretted, I did not mean that I did not wholeheartedly support all the sentiments that the young people have. That is something apart. But if the hon. House thinks that there is agreement about seven days' penalty well, it is quite all right. The House can reconsider if it feels like that later on, but let it be passed; there is no objection to that.

MR. DEPUTY CHAIRMAN; The question is:

"That this House resolves that the persons calling themselves;

- (1) Rabinder
- (2) Prem
- (3) Rajpal
- (4) Absar Hussain
- (5) Pradeep
- (6) Mahinder
- (7) Anjay
- (8) Satish
- (9) Sushil
- (10) Sudhir
- (11) Swinder
- (12) Karan Singh Tanwar
- (13) Bharat Deep
- (14) Harjeet Singh

who raised slogans in the Visitors' Gallery of the House at about 12.20 P.M. today, the 18th March, 1982 and whom the Watch and Watrd Officer took into custody, have committed a grave offence and are guilty of gross contempt of this House.

That this House further resolves that sentenced to he simple imprisonment till 12 Noon on the 24th March, 1982 and detained in Tihar Jail, Delhi"

The motion was adopted.

in visitors Gallery

भी जनवीश प्रसाद माथुर : मुझे खेद है कि मुझे बाद में मौका दिया गया है, पहले दिया जाता तो ज्यादा उचित होता । जो सदन में हुआ है उससे मैं सहमत हं जो कुछ प्रस्ताव रखा गया है उससे भेरो सहमित पहले थी बिल्कुल ठीक है। जो कुछ गैलेरी में हुआ है उससे कोई सहमत नहीं हो सकता है। यह भी ठोक है लेकिन मझे खेद इस बात का है मेरो वी बहर्ने जो बैठी हुई है श्रीमती मीनिका दास और दूसरी श्रोमती उषा मल्होत्ना वे भी भेरे कपर नाराज हो गई गोया मै उन हमलाकरवा रहा हं किसी से। तो ठीक है जब दो अच्छी-भली महिलये बोलतो है तो सभी सभी ग्रच्छा लाभी लगता है। उसके साथ ही साहब भी विगड गये । जैन साहव ने\* कहा. . . (ब्यवधान)

SHRI HAREKRUSHNA MALLICK: ... "They are obstructing the House."

श्री जगकीश प्रसाद माथुर उन्होंने मझे \* कहा । श्रव वे मझे अपनी विरादरी में शामिल करना चाहते तो मुझे कोई एतराज नहीं है। लेकिन

<sup>\*</sup>Expunged as ordered by the Chair.

[ 18 MAR. 1982 ]

मै यह वहना चाहता ह कि जिस गम्भोरता के विषय पर हम लोगों ने विचार किया उसी गम्मीरता से वे बहते ती बहुत ग्रच्छा लगता । ग्रव मझे \* कह कर अपने साथ मिलाया है, मुझे अफसोस इस बात का है। मझे ग्राह्म 🛡 🕏 नहीं कहना है।

SHRI HAREKRUSHNA MALLICK; I want the names here right now.

डाः रफीक जकरीया (महाराष्ट्र) : मायुर साहब ने जो कहा . . . (व्यवधान)

SHRI M. KALYANASUNDARAM: Now kindly examine the record and expunge if anything is unparliamentary.

MR. DEPUTY CHAIRMAN: All right. I will look into it.

डा० रफीक जकारीया : यह क्या एक्सप्लेनेशन माधुर साहब ने दिया,\* के बारे में डिनाऊंस किया है, बे कहते हैं कि उन्होंने मुझे अपनो बिरादरो में शामिल कर लिया (ज्यवधान)

श्री जगदीश प्रसाद माधुर : ग्राप बहते एकतपंज कर दो तो मैं मान लता ।

DR. RAFIQ ZAKARIA (Maharashtrai); This is in practice. (Interruptions)

श्री जावीश प्रसाद माथर: जकरीया साहब ग्राप तो हमारी जात में मत जामिल हों।

डाः रफीक जकरीयाः काः। उन्हेते हैं हमें शामित कर लिया (व्यवधान)

श्री उपसमापति : ठाक है, हा गया बैठियं ।

SHRI M. KALYANASUNDARAM (Tamil Nadu): Unparliamentary expressions should be expunged,

MR. DEPUTY CHAIRMAN: I will look into the records of both the sides, and I will do it (.Interruptions)

◆Expunged as ordered by the Chair.

### CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Situation arising out of the reported offer of resignations by senior doctors of the All **India Institute of Medical** Sciences, New Delhi

श्री जनदोश प्रसाद माथर प्रदेश):श्रीमन, एक गम्भीर विषय पर हम लोग चर्चा करना चाहते थे लेकिन इस बीच एक अवांछनीय घटना हो गयी मैं समझता हूं कि मैंने बात यह कही थी में मंत्री महोदय को बधाई देता हं कि उन्होंने जरा देर में ही कहा लेकिन हमारे डाक्टरों की प्रशंसा की, उनकी थपथपायी। यह दुर्भाग्य है कि हम लोग इस विषय में ऐसे ग्रड़े हैं। एक तरफ हमारे सहयोगी ने कुछ कह दिया और उसके प्रतिक्रिया स्वरूप हमारे देश के ऐसे डाक्टरों ने जो बड़े योग्य हैं, विदवान है ग्रीर हमारे देश के गौरव के प्रतीक हैं उनको त्यागपत्र देने की मजबूरी आ गयी इनमें से कुछ दो चार लंगों को मैं व्यक्तिगत रूप से जानता हूं डावटर गोपीनाथ जी है, डाक्टर वेणु गोपाल है या ग्रीर दूसरे मेरे साथी है यद्यपि उनका इस मामले में कोई विशेष संबंध नहीं है। डाक्टर राजेंद्र प्रसाद ग्राप्थिल्मिक सेंटर के डाक्टर मदन मोहन है ये वे लोग है जिन्होंने अपने कर्तब्यों से, निष्ठा से देश के स्वाभिमान ग्रीर गीरव को बढाया है। ग्रब यह घटना क्यों हुई, इसका विवेचन करना विशेष फायदेमंद नहीं होगा । मैं मंत्री महोदय के साथ ग्रपनी ग्रावाज मिलाना चाहता हुं कि ये दोनों डाक्टर ग्रपना त्याग पत्न वापस ले लें उन्होंने जो इरादा त्याग पत्र देने का दिखाया है उसे वापस ले लें। ग्रब या तो मेरी जानकारी गलत होगी अथवा मंत्री महोदय भूल गये कि एक और डाक्टर है, डाक्टर ग्राई एम राव, इन्होंने भी शायद मेरी जानकारी के अनुसार त्याग पत्न दिया है या देने की इच्छा प्रकट की है। यही बात उनके साथ भी